

(26)

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)  
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 13.09.2017 AT 10.30 AM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	IND/2925/252/HDB/2016
<b>NAME OF THE COMPANY</b>	Registrar of Companies, Andhra Pradesh & Telangana
<b>NAME OF THE PETITIONER(S)</b>	Garuda Earth Resources Pvt Ltd
<b>NAME OF THE RESPONDENT(S)</b>	Registrar of Companies, Andhra Pradesh & Telangana
<b>UNDER SECTION</b>	252

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
K. Ch. Venkat Reddy	Company Secretary Garuda Earth Resources Pvt Ltd	Ch Venkat Reddy E Shri (Clerk)	

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Enclosed Order Sheet**

Heard Shri Ch. Venkat Reddy, Learned PCS for the Petitioner. He submits that he has complied with all the objections raised by the Registry. The Learned PCS is directed to communicate to RoC about the next date of hearing, so as to enable him to furnish his comments.

The Registry to write a letter to the RoC directing him to furnish all the details of the Company and also give details of default under the Companies Act, if it is prescribed for those defaults, by the next date of hearing.

Post the case on 03.10.2017.

  
Member (T)

bm

  
Member (J)